

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

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C.A. 749/96.

Dt. of Decision : 11-9-96.

D. Ramachandraiah

.. Applicant.

Vs

1. The General Manager,  
SC Rly, Rail Nilayma,  
Sec'bad.
2. The Dy.Chief Mech.Engineer,  
Carriage Repair Shop,  
Settipalli Post, Tirupathi,  
Chittoor District. .. Respondents.

Counsel for the Applicant : Mr. K.Sudhakar Reddy

Counsel for the Respondents : Mr. C.V.Malla Reddy, SC For Rlys.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

..2

ORDER

Oral Order (Per Hon'ble Shri R.Rangarajan, Member (Admn.))

Heard Mr. K.Sudhakar Reddy, learned counsel for the applicant and Mr.C.V.Malla Reddy, learned counsel for the respondents.

2. The applicant in this OA is stated to be a land leeser whose land was acquired by the railway authorities under Award No. 2/90 dated 31-7-90 to the extent of 0.05 cents in Survey No.867/A2 Railway for Establishment of the Carriage Repair Shop at Tirupathi. The certificate issued by the Revenue Divisional Officer in connection with the details of the acquisition of the land is at Annexure-I. The applicant in this OA submits that he is entitled for consideration for appointment to any post in Group-D against the quota earmarked for land displaced persons. However, I find that no representation has been filed in this connection to the concerned authorities. Hence it is for the applicant to file a representation and then only can approach this Tribunal if it is rejected. In view of the above, the following direction is given:-

The applicant should submit a detailed representation for consideration for a suitable post depending upon his educational qualification and other relevant materials to R-2. If such a representation is received, the same should be disposed of expeditiously by R-2 in accordance with rules.

3. The OA is ordered accordingly. No costs.



(R. Rangarajan)  
Member (Admn.)

Dated : The 10th Sep. 1996.  
(Dictated in Open Court)

  
Dr. Registrar (S)

SPR

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: 3 :

OA.849/96.

Copy to:-

1. The General Manager, S.C.Railway, Railnilayan, Secunderabad.
2. The Dy. Chief Mech. Engineer, Carriage Repair Shop, Settipalli Post, Tirupathi, Chittoor Dist.
3. One copy to Sri. K.Sudhakar Reddy, advocate, CAT, Hyd.
4. One copy to Sri. C.V.Malla Reddy, Addl. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rem/ -

8/19/96

DA-749

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Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED: 10/9/96

ORDER/JUDGEMENT  
R.A/C.P./M.A.NO.

D.A.NO. 749/96

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLKR

II COURT

No Spare Copy

